ITEM NO.25 COURT NO.3 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 83/2025

RANVEER GAUTAM ALLAHABADIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 41866/2025 - GRANT OF INTERIM RELIEF
IA No. 43457/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
WITH
W.P.(Crl.) No. 85/2025 (X)
FOR ADMISSION

Date: 01-04-2025 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Abhinav Chandrachud, Adv. In W.P.(Crl.) No. Mr. Chandansingh Shekhawat, Adv. 83/2025 Mr. Janay Jain, Adv.

Ms. Sanskruti Harode, Adv. Mr. Pranav Sarthi, AOR

Ms. Apoorva Singh, Adv.

In W.P. (Crl.)No. Mr. Ajay Tewari, Sr. Adv.

85/2025. Mr. Shubham Kulshreshtha, Adv.

Mr. Apoorv Srivastava, Adv. Mr. Avinash Lalwani, Adv. Mr. Amitabh Tewari, Adv.

Mr. Satya Rath, Adv.

Mr. Siddhant Saroha, Adv. Mr. Dilmrig Nayani, Adv. Mr. Satvik Bansal, Adv. Ms. Manju Jetley, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General

Mr. Aaditya Aniruddha Pande, AOR Mr. Siddharth Dharmadhikari, Adv.

Mr. Bharat Bagla, Adv. Mr. Sourav Singh, Adv. Mr. Aditya Krishna, Adv. Mr. Adarsh Dubey, Adv.

- Mr. Tushar Mehta, Solicitor General
- Mr. Mr. Chinmoy Pradip Sharma Senior A.A.G.
- Mr. Shuvodeep Roy, AOR
- Mr. Deepayan Dutta, Adv.
- Mr. Saurabh Tripathi, Adv.
- Mr. Irfan Hasieb, Adv.
- Mr. Krishnajyoti Deka, Adv.
- Mr. Vijay Deora, Adv.
- Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
- Mr. Ankit Roy, AOR
- Mr. Irfan Hasieb, Adv.
- Mr. Krishnajyoti Deka, Adv.
- Mr. Vijay Deora, Adv.
- Ms. Divyangi Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition(Crl.) No. 83/2025

- In compliance of order dated 03.03.2025, the petitioner 1. filed affidavit to the effect that has an he ioined investigation, as and when required, and has been fully cooperating with the same. It is also pointed out that the petitioner was summoned, and he appeared before the National Commission of Women, where his statement was recorded on 06.03.2025. In addition, the petitioner has also joined the investigation at the Cyber Police Police Commissionerate Guwahati, Station, Assam, where statement was recorded on 07.03.2025. The petitioner has given an undertaking that his digital podcast named `The Ranveer Show' will maintain the desired standards of decency and morality and will not mention any issues which are sub-judice before different forums.
- 2. On a query being made by the Court, learned Solicitor General of India informs that the ongoing investigations in the FIRs are likely to be completed within two weeks.
- 3. Since the petitioner might be required to attend the ongoing investigations, his prayer for release of his passport or to allow him to travel abroad will be considered after the investigation is complete.
- 4. Post the matter for further consideration on 21.04.2025.
- 5. Interim directions/protection to continue, meanwhile.

W.P.(Crl.) No. 85/2025

- 1. Learned Senior Counsel for the petitioner Ashish Anil Chanchlani also states that the petitioner has joined the investigation before Maharashtra/Assam Police as also various other forums, who are looking into the allegations levelled against him.
- 2. Post the matter for further consideration on 21.04.2025.
- 3. Interim directions/protection to continue, meanwhile.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (PREETHI T.C.)
ASSISTANT REGISTRAR